

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month November, 2022

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
2.11.2022 Wednesday At 2.00 P.M. Review/ Generation Tariff Petitions	1.	40/RP/2022	NTPC Sail	Petition seeking review of the Order dated 4.8.2022 in Petition No. 192/GT/2020 (<i>On admission</i>)
	2.	19/RP/2022	NHPC	Petition for review of the Order dated 30.4.2022 in Petition No. 296/GT/2020.
	3.	20/RP/2022	NHPC	Petition for review of the Order dated 23.2.2022 in Petition No. 283/GT/2020.
	4.	24/RP/2022	NHPC	Petition for review of the Order dated 9.5.2022 in Petition No. 146/GT/2020.
	5.	21/RP/2022	NTPC	Petition for review of the Order dated 14.4.2022 in Petition No. 240/GT/2020.
	6.	23/RP/2022	NTPC	Petition for review of the Order dated 16.4.2022 in Petition No. 451/GT/2020.
	7.	22/RP/2022	NTPC	Petition for review of the Order dated 21.4.2022 in Petition No. 486/GT/2020.
	8.	18/RP/2022	NTPC	Petition for review of the Order dated 21.3.2022 in Petition No. 395/GT/2020.
	9.	16/RP/2022	ONGC	Petition for review of the Order dated 18.2.2022 in Petition No. 108/GT/2022.
	10.	528/GT/2020	NTPL	Petition seeking fixation of trued up tariff under for the period 2014-2019 in respect of (NTPL) - 2 x 500 MW Coal based Thermal Power Station.
	11.	254/GT/2020	NTPL	Petition seeking fixation of Tariff for the period 2019-24 under the CERC Tariff Regulations 2019 for NLC Tamilnadu Power Limited (NTPL), 2 x 500 MW Coal based Thermal Power Plant.
	12.	237/GT/2020	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	13.	416/GT/2020	NTPC	Petition for approval of tariff of Ramagundam Super Thermal Power Station Stage- I & II (2100 MW) for the period from 1.4.2019 to 31.3.2024
	14.	698/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-I & II (1600 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	15.	429/GT/2020	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024.
3.11.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	140/MP/2022	NTPC SPCL	Petition under Section 79 of the Electricity Act, 2003 as read with Regulation 111, 113 and 119 of the CERC (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003 (<i>On admission</i>)
	2.	234/MP/2022	PTCIL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Respondent No.1/TANGEDCO for supply of 550 MW of power from the power plant of Respondent No.2/IL & FS Tamil Nadu Power Company Ltd, seeking payment of the outstanding amount on account of monthly supply bills along with late payment surcharge; quashing of the termination notice dated 29.03.2022 and payment of Interest on Debt and O & M expenses as determined Commission (<i>On admission</i>) .

	3.	266/MP/2022	NRSSXXVI	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Article 4, 11, 12 and 16 of the Transmission Service Agreement (TSA) dated 13.1.2016 seeking extension of the Scheduled Commercial Operation Date (SCO?) and account of occurrences of Force Majeure Events and Change in Law events which were beyond the control of the Petitioner (On admissions) .
	4.	272/TD/2022	GPIPL	Petition seeking down- gradation of license from Category III to Category V to Gita Power & Infrastructure Private Limited.
	5.	225/MP/2017	NEEPCO	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP)(Received by way of remand from APTEL)
	6.	453/MP/2019	STL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Transmission Service Agreement dated 24.06.2015 entered into between the Petitioner and the Respondents seeking Change in Law compensation (Received by way of remand from APTEL).
	7.	265/MP/2018	GBHPPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 02.08.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.08.2018 threatened curtailment of Short Term Open Access with effect from 23.08.2018. The same is in direct contravention of the final Order in Petition No. 190/MP/2016 dated 31.5.2018 (Received by way of Remand from APTEL).
	8.	14/MP/2021	DIL	Petition filed under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for adjudication of disputes with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with the Addendum No. 1 dated 20.12.2013, and for extension of Expiry Date under the Power Purchase Agreement.
9.11.2022 Wednesday At 10.30 A.M. Generation tariff Petitions	1.	142/GT/2022	NHPC	Petition for determination of tariff for the period 2019-24 after Renovation and Modernisation in respect of Bairasiul Power Station.
	2.	221/GT/2020	NTPC	Petition for revision of tariff of Badarpur Thermal Power Station for the period from 1.4.2014 to 15.10.2018 after the truing up exercise
	3.	407/GT/2020	GMRKEL	Petition for determination of generation tariff for the period 1.4.2019 to 31.3.2024 and truing-Up of generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited (GKEL) to GRIDCO.

	4.	442/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	388/GT/2020	NTPC	Petition for revision of tariff of National Capital Thermal Power Station Dadri, Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	6.	439/GT/2020	NTPC	Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	286/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-IV for the period from 1.4.2014 to 31.03.2019 after the truing up exercise.
	8.	422/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-IV(1000MW) for the period from 1.4.2019 to 31.3.2024.
	9.	569/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Bokaro Thermal Power Station, Unit III (210 MW).
10.11.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes related to the return of supply of 286 MUs (balance as on 9.9.2022) due to the Petitioner from the Respondents No. 1 & 2 - Saranyu Power Trading Private Limited, a trading company & India Power Corporation Limited (<i>On admission</i>).
	2.	277/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 29.0.2022 and Seeking Revocation of the Inter-State Trading License Granted to M/s Svaryu Energy Limited (Formerly Refex Energy Limited.) (<i>On admission</i>).
	3.	278/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.03.2022 and Seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Pvt. Ltd (<i>On admission</i>).
	4.	282/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 05.04.2022 and Seeking Revocation of the Inter-State Trading License Granted to M/s Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.) (<i>On admission</i>).
	5.	279/MP/2022	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity act, 2003 (“the Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 8 of the Power Purchase Agreement dated 30.01.2021 (“PPA”) executed between the Petitioner and Gujarat Urja Vikas Nigam Limited (“GUVNL”) seeking extension of the Scheduled Commercial Operation Date (“SCOD”) of the 200 MW Solar Power Project located in Mulbavla Village, Limbdi Taluka, Surendranagar District, Gujarat (“Solar Project”) on account of Force Majeure events

			which were beyond the reasonable control of the Petitioner(<i>On admission</i>) .
6.	284/MP/2022	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity act, 2003 (“the Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 8 of the Power Purchase Agreement dated 23.04.2021 (“PPA”) executed between the Petitioner and Gujarat Urja Vikas Nigam Limited (“GUVNL”) seeking extension of the Scheduled Commercial Operation Date (“SCOD”) of the 150 MW Solar Power Project located in the State of Gujarat (“Solar Project”) on account of Force Majeure events which were beyond the reasonable control of the Petitioner(<i>On admission</i>)
7.	285/TD/2022	VEHGPL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
8.	98/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & FY 2020-21 in respect of Chamara-II Power Station
9.	20/MP/2021	VREMPPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.
10.	57/MP/2022	HPPTCL	Petition for approval of Central Electricity Regulatory Commission for inclusion of 220 kV D/C Charor- Banala Transmission line of H.P. Power Transmission Corporation Limited under PoC mechanism for recovery of transmission charges under Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020.
11.	428/MP/2019	KSEB	Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term open access in Inter-State transmission and related matters) Regulations, 2009, praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14.4.2015 and 19.8.2015 to avail power under Long Term Power Purchase agreements entered with Maithon Power Limited on 30-12-2013 and 29 -6-2015.
12.	367/MP/2019	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed in Petition No. 255/MP/2017 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed by the Commission in Petition No. 255/MP/2017.
13.	381/MP/2019	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 and the PPA dated 25.03.2011 between Adhunik Power and Natural Resources Ltd. and PTC India Ltd. with a back

				to back PSA dated 05.01.2011 between PTC India Ltd. and West Bengal State Electricity Distribution Company Limited.
15.11.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	259/MP/2022	NHPC	Petition under Section 61(d), 79 & 94 of the Electricity Act, 2003 read with regulations 79, 111 & 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 3(9), 31(8), 42(2), 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 and Regulation 3(10), 44(10), 55(2), 56, 76 & 77 of CERC (Terms & Conditions of Tariff) Regulations, 2019 for recovery of Service Tax on Free Power and Goods and Service Tax (GST) on Free Power and Water Usage Charges to be paid by NHPC Limited in respect of NHPC Hydro Power Stations. (On admission)
	2.	287/MP/2022	PGCIL	Petition under Regulation 4(1) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the (a) Order dated 30.06.2021 in Petition No. 495/MP/2020 intimating about continuation of Telecommunications and Digital Technology Businesses in accordance with the approvals granted by the Commission under Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2007 and other relevant orders & (b) Order dated 10.7.2021 in Petition No. 494/MP/2020 seeking prior approval of the Commission to undertake existing Telecommunications and Digital Technology business of Petitioner, through its wholly owned subsidiary company (On admission).
	3.	137/TL/2022	BBTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bikaner Transmission System Ltd. (Formerly known as Bikaner-II Bhiwadi Transmission System) for Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS through Regulated Tariff Mechanism (RTM) mode.
	4.	257/MP/2019	MBPMPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, challenging the unlawful conduct of Power Grid Corporation of India Limited, inter-alia, wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra /against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long Term Access Agreement dated 4.6.2015, provisions of the Electricity Act, 2003 and the Regulations framed thereunder.
	5.	278/MP/2019	ONGC Tripura	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulation 2014 and Regulation 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Relaxation/Modification of the provisions of the Indian Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the (2x363.3 MW) Palatana Project of ONGC Tripura Power Company Limited.

	6.	174/MP/2022	CSP(J)PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 of the power purchase agreement dated 15.11.2018 filed on behalf of M/s. Clean Solar Power (Jodhpur) Private Limited seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on solar cells and modules w.e.f. 1.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) and Notification No. 01/2017-Integrated Tax (Rate) dated 28.06.2017 by way of Notification No. 6/2021-Central Tax (Rate) and Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 as a change in law event under Article 12.1 of the PPA and to further direct the Respondent (Solar Energy Corporation of India Limited) to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.9.2021 and to restitute the Petitioner to the same financial position as it would have been before the Notifications dated 30.9.2021.
	7.	451/MP/2019 alongwith I.A.No.59/2022	PGCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 in compliance of directions issued by the Commission vide order dated 10.5.2019 in Petition No.65/RP/2016, Petition No.66/RP/2016, Petition No.18/RP/2017 and Petition No.19/RP/2017 for payment of transmission charges for the period from 1.11.2011 to 24.5.2012 for power evacuation from the Budhil Hydro Electric Project in Himachal Pradesh (Interlocutory application filed by Greenko Budhil Hydro Power Private Limited for seeking appropriate directions).
	8.	195/MP/2022 alongwith I.A.No. 49/2022	EPTCL	Petition under Section 79(1), (c) (d) and (f) read with Section 142 of the Electricity Act, 2003. The Petitioner is seeking the adjudication of certain disputes which have arisen qua it and the Respondents on payment of applicable transmission charges as well as seeking compliance of the Order dated 14.3.2022 in Petition No. 145/TT/2018 (Interlocutory application for interim reliefs).
	9.	161/MP/2022	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
	10.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking pass through of actual energy charges for the power supplied to the Respondent Nos. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
22.11.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	388/GT/2020	NTPC	Petition for revision of tariff of National Capital Thermal Power Station Dadri, Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Part-Hard).
	2.	439/GT/2020	NTPC	Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024.
	3.	180/MP/2022	POSOCO	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central

			Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2019-20 (On admission).
4.	198/MP/2022	NRLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2019-20(On admission).
5.	200/MP/2022	WRLDC	Petition for approval of Performance Linked Incentive for Western Regional Load Despatch Centre for the FY 2019-20(On admission).
6.	232/MP/2022	SRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of CERC (Fees & charges of Regional Load Despatch Centre and other related matters) Regulation 2019 for approval of Performance Linked Incentive of SRLDC for financial year 2019-20. It is requested to admit the Application for hearing at an early date. (On admission).
7.	199/MP/2022	ERLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2019-20(On admission).
8.	239/MP/2022	NERLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2019-20(On admission).
9.	244/MP/2022	POSOCO	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2020-21 (On admission).
10.	214/MP/2022	NRLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive of NRLDC for the financial year 2020-21(On admission).
11.	238/MP/2022	WRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2020-21 (On admission).
12.	231/MP/2022	SRLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2020-21(On admission).
13.	236/MP/2022	ERLDC	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central

				Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2020-21(On admission)..
14.	237/MP/2022	NERLDC		Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2020-21(On admission).
15.	221/TL/2022	Powergrid BTL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to POWERGRID Bhadla Transmission Limited (formerly Fatehgarh Bhadla Transco Limited).
16.	90/MP/2020	GPTL		Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
17.	201/MP/2022	ASE(RJ2)PL		Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
18.	432/MP/2019	SPL		Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
19.	718/MP/2020	NEEPCO		Petition under Section 62 and 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and Regulations8(3) (Chapter-3), 54 (Power to Relax), and 55 (Power to Remove Difficulty) (Chapter-10) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, for recovery of the impact of enhancement of gratuity limit during the financial year 2017-18 in respect of all the eight power stations of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
20.	180/MP/2019	Indian Railways		Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
23.11.2022 Wednesday At 10.30 A.M.	No. L- 1/236/2018/CERC	Public Hearing		Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2022.

Physical Hearing- CERC COURT ROOM				
24.11.2022 Thursday At 10.30 A.M. /Transmission tariff Petitions	1.	470/MP/2019 alongwith I.A.No.69/2020 & 46/2022	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.9.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (Interlocutory application for interim reliefs and amendments of the pleading).
	2.	10/TT/2019	AP Transco	Petition for inclusion in POC Transmission charges for FY 2014-15 (40 Nos. ISTS lines), FY 2015-16 (40 Nos. ISTS lines), FY 2016-17 (2 Nos. ISTS lines), FY 2017-18 (42 Nos. ISTS lines) and FY 2018-19 (42 Nos. ISTS lines) (Received by Remand)
	3.	2/TT/2022	AP Transco	Petition for determination of tariff for (1) 400kV Uravakonda - Veltoor I & II feeders for FY 2016-17 to FY 2018-19.
	4.	161/TT/2021	RRVPNL	Petition for determination of tariff for the year 2019-20 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	5.	237/MP/2021 alongwith I.A.No.31/2022	CTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(Interlocutory application for interim reliefs)
	6.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariali Sub-station (for termination of Biswanath Chariyali Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)"
	7.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Assets under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V.
	8.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II?) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the

			relevant elements of the Project on account of Force Majeure events.
9.	82/TT/2022 alongwith I.A.No.13/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States (Interlocutory application for condonation of delay).
10.	325/TT/2022	TS Transco	Petition for inclusion in POC transmission charges for the period FY 2014-15 to FY 2018-19 in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2014.
11.	127/TT/2022	TS Transco	Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system as per order dated 5.9.2018 in Petition No. 7/SM/2017 and order dated 13.1.2020 in Petition No.2/TT/2019 for inclusion in POC Transmission charges for the period FY 2019-20 to FY 2023-24 .
12.	166/TT/2022	OPTCL	Petition for determination of Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited comprising the 220kV D/C Rourkela - Tarkera - Budhipadar - Korba (Odisha portion) Line and associated Sub-station Bays for the Tariff Block Period 2019-24 for transmission of surplus power from NTPC Power Stations in Eastern Region (ER) to Western Region (WR).
13.	212/TT/2022	RRVPNL	Petition for determination of tariff for the year 2020-21 to 2023-24 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
14.	17/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Extension of 400/220kV Koteshwar pooling station and Asset-II: 1 Nos. 220kV line bay at 400/220kV Roorkee S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI
15.	184/TT/2022	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-3-2024 for Transmission Assets under Project "North Eastern Region Strengthening Scheme-VIII".
16.	192/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset 1- 11 Nos. of Central Sector Communication Links and Asset 2- 01 Nos. of Central Sector Communication Links (under project-Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern region.
17.	196/TT/2022	PGCIL	Petition for determination of transmission tariff from Actual DOCO to 31-03-2024 for Asset-1: 2No.s of 220kV line bays at 400/220KV cochin East (pallikkara) Sub-station for termination of Cochin East (Pallikara) Aluva 220kV D/c line , to be implemented by KSEBL and Asset-2: 2 No.s of 400kV line bays at Kozhikode (Areakode) Sub-station for termination of North Trissur (Madakkathara) - Kozhikode (Areakode) 400kV (Quad) D/c line, to be implemented by KSEBL under System strengthening XXVI in Southern Region.
18.	271/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Establishment of Two 765kV GIS Bays along with Line Reactor (non Switchable) at Varanasi GIS end and Two 765kV AIS Bays at

				Vindhayachal Pooling S/S for termination of D/C 765KV Vindhayachal Pooling- Varanasi GIS Line.
	19.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: LILO of 400kV S/C Lonikhand (MSETCL) - Kalwa(MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V.
25.11.2022 Friday At 10.30 A.M. Miscellaneous Petitions	1.	206/MP/2022	HPX(PUSL)	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Hydropower Contracts in Green Contingency Contracts and Green Term Ahead Contracts and additional Term Ahead Contracts and Green Term Ahead Contracts beyond T + 11 days.
	2.	248/AT/2022	NTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Neemuch Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	3.	247/TL/2022	NTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemuch Transmission Limited
	4.	213/TD/2022	VSPPL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence in electricity.
	5.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.7.2008 between the Petitioner and Respondent No. 1.
	6.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent No. 1.
	7.	199/MP/2019	TPDDL	Petition under Section 79 (1) (f) and Section 79 (1) (c) of the Electricity Act, 2003 seeking adjudication of disputes between Tata Power Delhi Distribution Limited and Pragati Power Corporation Limited regarding declaration of availability by Pragati Power Corporation Limited and claiming fixed charges thereto
	8.	465/MP/2019	MBPCL	Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003 seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of the LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019(Part-Heard).
	9.	160/MP/2022	KTL	Petition under Sections 79(1)(c), 79(1)(d) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 4 of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020 for giving prior intimation of undertaking the telecommunication

				business by the Petitioners in compliance with the letter dated 4.5.2022
29.11.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	339/MP/2022 alongwith I.A.No.66/2022	TREPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by Tunga Renewable Energy Private Limited in Karnataka(Interlocutory application for interim reliefs) (<i>On admission</i>).
	2.	342/MP/2022	EPTCL	Petition under Sections 79 (1) (c), (e) and (k) read with 17 (3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's Inter-State Transmission Licence (<i>On admission</i>).
	3.	36/RP/2022	OGP-II TL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the Order dated 28.8.2022 in Petition No. 182/MP/2020.
	4.	268/MP/2021	Powerica	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation
	5.	580/MP/2020	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd
	6.	63/MP/2021 alongwith I.A.No.11/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges(Interlocutory application for interim stay).
	7.	330/MP/2019	ACME	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act,2003 and Regulation 7 (1) (a) of the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	8.	254/AT/2022	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW Grid-Connected Solar PV Power Project at Village- Kalijal & Matuon ki dhani, Tehsil- Shiv, District-Barmer and at Village Rawadi Chak, Tehsil- Fatehgarh, District- Jaisalmer in Rajasthan as per the Standard Bidding Guidelines of Ministry of Power, GOI dated 3.8.2017.
	9.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents

				for noncompliance of the order dated 15.1.2020 in Petition No. 63/MP/2019.
10.	131/MP/2022	JPL		Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 07.01.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs
11.	277/MP/2019 alongwith I.A.No.21/2022	SKRPL		Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.2.2019(Interlocutory application for bringing on record subsequent facts on record).
12.	151/MP/2021	JITPL		Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009
13.	132/MP/2022	SRLDC		Petition under Sections 28 (1), 28 (3), 29 of the Electricity Act 2003 read with Regulation 1.5 (i), 2.3, 5.2 (m), and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with over drawl from the grid by regional entities leading to insecure operation of the grid and other associated matters(On admission)
14.	68/MP/2022	WRLDC		Petition under Sections 28. (1), 28. (3), 29 of the Electricity Act 2003 read with Regulation 2.3 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with over drawl from the grid by regional entities leading to insecure operation of the grid and other associated matters.
15.	156/MP/2022	NRLDC		Petition under Sections 28. (1), 28. (3), 29 of the Electricity Act 2003 read with Regulation 1.5(i), 2.3, 5.2 (m), and 5.4.2 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (as amended) in the matter of dealing with Over drawl from the grid by regional entities leading to insecure operation of the grid and other associated matters.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
24.11.2022